

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)


FOR THE ATTENTION OF THE CREDITORS OF ANUPRIYA MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Anupriya Management Private Limited
2	Date of incorporation of corporate debtor	June 19, 1995
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN-U51109WB1995PTC072184
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office at Avani Heights, 59A, Chowringhee Road, Kolkata – 700020
6	Insolvency commencement date in respect of corporate debtor	January 1st, 2024
7	Estimated date of closure of insolvency resolution process	June 28 th , 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Sri Yogesh Gupta Registration No. IBBI/IPA-001/IP-P00349/2017-18/10650
9	Address and e-mail of the interim resolution professional, as registered with the Board	C/O S Jaykishan, 12, Ho Chi Minh Sarani, Suite No. 2D,2E & 2F, 2 nd Floor, Kolkata- 700071 Email ID: yogeshgupta31@rediffmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	C/O S Jaykishan, 12, Ho Chi Minh Sarani, Suite No. 2D,2E & 2F, 2 nd Floor, Kolkata- 700071 Email ID: anupriya.cirp@gmail.com : yogeshgupta31@rediffmail.com
11	Last date for submission of claims	January 15, 2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information with IRP
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information with IRP
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Anupriya Management Private Limited** on **January 1st, 2024**, order received on 3rd January, 2024.

The creditors of **Anupriya Management Private Limited**, are hereby called upon to submit their claims with proof on or before **January 15, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

Anupriya Management Private Limited

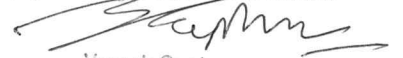

Yogesh Gupta
Insolvency Resolution Professional

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – This clause is not applicable at present.

Submission of false or misleading proofs of claim shall attract penalties.

Anupriya Management Private Limited



Yogesh Gupta
Insolvency Resolution Professional

Date: 05/01/2024

Yogesh Gupta

Place: Kolkata

Interim Resolution Professional

IBBI/IPA-001/IP-P00349/2017-18/10650

AFA Certificate No.: AA1/10650/02/210223/103912

AFA valid upto: 10/05/2024